

**ESTIMATES COMMITTEE**

**FIRST AND SECOND REPORTS**

**Shri Dasappa (Bangalore):** I beg to present the following Reports of the Estimates Committee:—

- (1) First Report relating to action taken by Government on the recommendations contained in the **Eighty-first** Report of the Estimates Committee (Second Lok Sabha) on the Ministry of S.R. & C.A.—Part III—National Atlas Organisation Survey of India etc.
- (2) Second Report relating to action taken by Government on the recommendations contained in the **Thirty-third** and **Eighty-seventh** Reports of Estimates Committee (Second Lok Sabha) on Hindustan Steel Limited, Ranchi.

**Shri Hari Vishnu Kamath (Hoshangabad):** In this connection I wish to say just a word. I am glad to note that the rather clumsy phrase "Action Taken Report" used yesterday has been dropped now.

CORRECTION OF ANSWER TO  
STARRED QUESTION NOS. 1411  
AND 1616.

**The Minister in the Ministry of Food (Shri A. M. Thomas):** Sir, Shri U. M. Trivedi had asked the following supplementary question:

"May I know if Government proposes to have a uniform law of land acquisition throughout India and consolidate all the laws as amended up-to-date by the various States?"

In reply I had stated as follows:

"The present Land Acquisition Act of 1894 which has been the subject matter of the decision of the Supreme Court is applicable throughout the country."

The correct position is that the Land Acquisition Act of 1894 applies to the whole of India except the territories which immediately before November 1, 1956 were comprised in part 'B' States. It also does not apply to Jammu and Kashmir. Since acquisition of land is in the concurrent list, the State Governments have enacted laws with regard to the territories of former part 'B' States. In the former part 'A' States also, the Act of 1894 has been amended in some cases.

The Minister of Food and Agriculture has already stated the correct position in the Lok Sabha during the debate on the Land Acquisition (Amendment) Bill, 1962, on August 21, 1962.

**The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath):** Sir, during the course of my reply to supplementaries to question No. 1626 on the 22nd June, 1962 I had stated "The installation of this 20 KW shortwave transmitter will take about three to four months more". The correct position, however, is as already indicated in reply to Unstarred Question No. 2156 answered on 29th May, 1962 that the installation of 20 KW Shortwave transmitter at Trivandrum is expected to be completed during the year 1963-64.

STATEMENT RE. COMMISSION OF  
ENQUIRY ON DUMRAON ACCI-  
DENT

**The Minister of Railways (Shri Swaran Singh):** As the Honourable Members will recall, I made a statement on the floor of the House on 31-8-1962 about the circumstances leading to the adjournment of hearing by the Commission of Inquiry constituted by the Government to inquire into the accident to 6 Down Amritsar-Howrah Mail at Dumraon.

According to the Commission the proceedings before the Commission and the Criminal Court could not go